

other trainings have also been considered by the Central Government and other State Government; and

(b) the steps proposed to be taken to introduce these reforms in the jails in the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):

(a) Government of India have not considered the recommendations of the Jail Reforms Commission set up by the Government of Haryana. They are also not aware whether any other State Government has done so.

(b) Question does not arise.

Loss of Lives and Property during Riots

1526. DR. RAFIQ ZAKARIA:

SHRI SYED AHMAD
HASHMI:

SHRI F. M. KHAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of communal riots in the country in the last ten months including those in the North Eastern part and the number of persons killed therein;

(b) the community-wise break-up of those killed;

(c) the loss of private properties as a result of these riots and the value thereof;

(d) the community-wise break-up of the losses; and

(e) the nature and amount of compensation paid to both categories of sufferers?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):

(a) The information is awaited from the various State Governments and will be laid on the Table of the House.

(b) It will not be in the public interest to give this information community-wise.

(c) The information is awaited from the various State Governments and will be laid on the Table of the House.

(d) It will not be in the public interest to give this information community-wise.

(e) The State Governments make *ex-gratia* payments as relief to sufferers in deserving cases, keeping in view their immediate needs and circumstances. The question of payment of compensation by Government does not arise.

Cut off date for Foreign Nationals Issue in Assam

1527. SHRI JAHARLAL
BANERJEE:

SHRI NARASINGHA PRA-
SAD NANDA:

SHRI ARVIND GANESH
KULKARNI:

SHRI S. W. DHABE:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to the recent press reports to the effect that Government has agreed 1931 as the cut off year for solving the foreign nationals' issue in Assam; and

(b) if so, what is the factual position in this regard

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):

(a) No such report has come to notice of Government.

(b) Does not arise.

Protection to small scale sector

1528. SHRI ARVIND GANESH
KULKARNI:

SHRI JAHARLAL
BANERJEE:

SHRI NARASINGHA
PRASAD NANDA:

SHRI S. W. DHABE:

Will the Minister of INDUSTRY be pleased to state:

(a) whether a committee was appointed by Government under the Chairmanship of Shri A. R. Bhat, Ex-President of Federation of Association of Small Scale Industries, to prepare a draft legislation aimed at giving statutory protection to the small scale sector, if so, at what stage the draft legislation stands at present;

(b) whether Government are aware that the medium and large scale sector registered under DGTD are exploiting the weakness of the small scale sector by delayed payment, refusal to share raw material used for ancillary production on behalf of parent organisation and not making available technical know-how for production development; and

(c) whether there is any proposal under Government's consideration to obviate the maladies of the small scale sector?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRY (SHRI P. A. SANGMA): (a) Yes, Sir. The matter is still under consideration of the Government.

(b) While cases of delay in payments due to small scale industries by large and medium industries have been some times brought to the notice of Government, no specific complaints regarding refusal to share raw materials for ancillary production or not extending technical know-how by large industries to small industries have been recently received.

(c) Government have taken several measures from time to time to obviate the difficulties and to further promote the small scale sector. Some of these measures were announced in the Industrial Policy Statement of July, 1980 include establishment of nucleus plants so as to encourage ancillary units falling within the orbit of such nucleus plants; step for better coordination in the flow of capital, both short-term and long-term to small scale units; introducing a scheme for building up buffer stock of essential raw materials and continuing measures for marketing support and re-

servation of items for production in the small scale sector. Also the investment ceiling of tiny, small scale and ancillary units have been raised.

Development of Nuclear Bomb by Pakistan

1529. SHRI LAKHAN SINGH: Will the Minister of DEFENCE be pleased to state:

(a) whether Government's attention has been drawn to Press reports that despite U. S. protests, Swiss Experts of sophisticated nuclear technology and components continue to help Pakistan develop its Nuclear bomb; and

(b) if so, what is the Government's reaction thereto and the steps taken or proposed to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL): (a) Yes, Sir.

(b) All such factors which have a bearing on our security are carefully analysed while updating our defence plan.

Augmentation of Offshore and Inshore Patrol Vessels

1530. DR. LOKESH CHANDRA:

SHRI BISHAMBHAR NATH PANDE:

SHRI SHRIKANT VERMA:

Will the Minister of DEFENCE be pleased to state:

(a) whether two frigates and five patrol boats of the Coast Guards have been augmented with offshore and inshore patrol vessels, light surveillance aircraft, helicopter, and secure vessels; and

(b) what is the number of violations of our exclusive economic zone detected during the year 1979-80?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL): (a)